

- (i) The Securities and Exchange Board on India (Depositories and Participants) Second Amendment Regulations, 1997 published in Notification No. S.O. 640(E) in Gazette of India dated the 5th September, 1997.
- (ii) The Securities and Exchange Board of India (Registrar of Issue and Share Transfer Age...s) Amendment Regulations, 1997 published in Notification No. S.O. 660(E) in Gazette of India dated the 17th September, 1997.
- (iii) The Securities and Exchange Board of India (Debenture Trustees) Amendment Rules, 1997 published in Notification No. G.S.R. 541 (E) in Gazette of India dated the 16th September, 1997.

[Placed in Library. See No. LT 2424/97]

- (9) A copy of the Notification No. S.O. 585(E) (Hindi and English versions) published in Gazette of India dated the 16th August, 1997 containing Corrigendum to the Notification No. S.O. 327(E) dated the 15th April, 1997.

[Placed in Library. See No. LT 2425/97]

- (10) A copy of the Notification No. 85/97-Customs (Hindi and English versions) published in Gazette of India dated the 21st November, 1997 together with an explanatory memorandum seeking to impose anti-dumping duty on Purified terephthalic Acid (PTA) imported from the Republic of Korea, Thailand and Indonesia, on the basis of the preliminary recommendations of the Designated Authority, issued under sub-section (2) of section 9A of the Customs Tariff Act, 1975.

[Placed in Library. See No. LT 2426/97]

14.04 hrs.

[English]

#### ESTIMATES COMMITTEE

##### Seventh Report

SHRI RUPCHAND PAL (HOOGHLY): I beg to present the Seventh Report (Hindi and English Versions) of the Estimates Committee on action taken by Government on the recommendations contained in their Fifty-Seventh Report (Tenth Lok Sabha) on Ministry of Coal—Production and Distribution of Coal.

14.04 1/4 hrs.

[English]

#### STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

##### Sixty-third Report

SHRI SARTAJ SINGH (HOSHANGABAD): I beg to lay on the table a copy each (Hindi and English versions) of the Sixty-Third Report of the Standing Committee on Human Resource Development on the Constitution (Eighty-Third Amendment) Bill, 1997.

[English]

...(Interruptions)

SHRI P.R. DASMUNSI (HOWRAH): Sir, we cannot transact any business of the House with the DMK party inside the Government...(Interruptions)

MR. SPEAKER: Will you please sit down?

(Interruptions)

MR. SPEAKER: No.

(Interruptions)

MR. SPEAKER: Please sit down.

(Interruptions)

MR. SPEAKER: Take your seats. Please go back to your seats. It is very unfortunate.

(Interruptions)

MR. SPEAKER: Please sit down, my friends.

(Interruptions)

MR. SPEAKER: Mamatiji, Please sit down. Shri Ramalingam, please sit down. Please do not behave like that.

(Interruptions)

MR. SPEAKER: Shri Panja, please sit down. Everybody may sit down now. What is this going on? I am really sorry.

(Interruptions)

MR. SPEAKER: Please listen to me now. Will you have the patience to listen to me?

(Interruptions)

14.2 hrs.

#### ANNOUNCEMENT BY THE SPEAKER

MR. SPEAKER: I am giving this ruling with a lot of pain and anguish.

Hon. Members, the interim report of the Justice Jain Commission on Rajiv Gandhi's assassination along with Action Taken Report was placed on the Table of the House by the Government on 20.11.1997, the very first working day of this Session. This was in pursuance of the commitment given by the Government for the purpose in the meeting of the leaders of political parties which I held on 18.11.1997. Notices have also been received in due process of rules for discussing the reports. The Business Advisory Committee has also decided that the House would discuss the Report on 25.11.1997.

In the meantime, Congress (I) Party has demanded that the Ministers belonging to DMK should be dropped from the Government. They have made this demand on account of certain findings of the Jain Commission which they have considered as amounting to their indictment.

In pursuance of the demand, hon. Members of the Congress (I) Party have shouted slogans and demonstrated in the House on 20th November, 1997, 21st November, 1997 and today, Other Members of Parliament, including those in the Treasury Benches, have also indulged in slogan

shouting and demonstration. This has rendered transaction of business as per schedule impossible. Consequently, the House has had to be adjourned repeatedly without transacting any business including Question Hour business.

I do understand that the issue is emotional for the hon. Members of the Congress (I) Party. I respect their sentiments. The emotional response of the hon. Members of Parliament of the DMK is also understandable. However, slogan shouting, demonstration and continued disruption of the business of the House in a sad breach of the Resolution of the Golden Jubilee Session of the House held from 26th August, 1997 to 1st September, 1997, as far as it concerns commitment in respect of an orderly conduct of business. It is also a mindless mockery of the people who have returned this House and appalling denigration of the very institution of Parliament which I shall not permit.

I have, therefore, decided to adjourn the House *sine die*. The House stands adjourned *sine die*.

14.12 hrs.

*The Lok Sabha then adjourned sine die.*